

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 215 OF 2018 IN
APPEAL NO. 42 OF 2018 &
IA NO. 214 OF 2018

Dated: 15th February, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Fortune Five Hydel Projects Pvt. Ltd.

... **Appellant(s)**

Vs.

Karnataka Electricity Regulatory Commission & Ors.

... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Venkatesh
Mr. Pratyush Singh
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : ---

ORDER

(On IA NO. 215 OF 2018 – for Urgent Listing)

We have heard the learned senior counsel, Mr. Sanjay Sen, appearing for the Appellant on IA No. 215 of 2018.

In the light of the statement made in paragraph 3.3 of the application, IA, being IA No. 215 of 2018 – for urgent listing, is allowed and disposed-of accordingly.

APPEAL NO. 42 OF 2018 &
IA NO. 214 OF 2018

Post this matter for admission on 16.02.2018.

(S.D. Dubey)
Technical Member
tpd/vt

(Justice N.K. Patil)
Judicial Member